

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 8
CP No. 146/213/PB/2022

IN THE MATTER OF:

Dalbir Singh & ors. Emaar India Ltd &
ors.

.... Petitioner

Order U/s. 213 (b) (i)

Order delivered on 18.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Adv. Kashish Sareen, Adv. Piyush Singh, Adv.
Vivek Kumar
For the Respondent : Adv. Saurav Agarwal, Adv. Pooja Mahajan,
Adv. Savar Mahajan, Adv. Shreya Mahalwar,
Adv. Ajay Sharma, Adv. Kapil Rustagi

ORDER

Ms. Kashish Sareen, Ld. Counsel on Vakalat appearing for the Petitioner states that she is under instructions to withdraw the present petition. She has also made an endorsement in the chat box with regard to the same which reads as follows:-

“Adv Kashish Sareen appearing for petitioner in Item 8 wish to withdraw the case with liberty to avail appropriate remedy”

In view of the endorsement made by the Ld. Counsel for the Petitioner, **CP No. 146/213/PB/2022** stands dismissed as withdrawn. All the pending IAs/CAs, if any, also stand disposed of.

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)